

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
IA No. 265/JPR/2024
CP No. (IB)- 97/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Varun Kumar Prop. of M/s V.K. Foods ...Operational Creditor/Applicant

Versus

M/s Shreem Prime Foods Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Saumil Sharma, Adv.
For the Liquidator : Danish Akhtar, Adv.

ORDER

IA No. 265/JPR/2024

Heard Mr. Saumil Sharma, Adv. appearing on behalf of the Applicant. Mr. Danish Akhtar, Adv. appearing on advance notice on behalf of the Liquidator accepts/ waives formal notice. Issue notice to the Respondent No. 2. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 11.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 13, 2024